

FIR No. 27/2007
State Vs.Sunil Kumar
PS . Farsh Bazar
U/S 452/380/34 IPC

19.01.2021

Present: Ld.APP for the State .

An application for Change of Surety on behalf of Accused Sushil Kumar has been received through e-mail .

Put with file for 22.01.2021

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
19.01.2021

State vs Unknown
FIR No.452/2020
U/s 379/420/34 IPC
P.S. Farsh Bazaar

19.01.2021

Present: Ld. APP for the State .

An application for releasing the vehical UP-23Z-5547 has been received through E-mail .

Reply be called from the concerned IO/SHO for 21.01.2021

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
19.01.2021

State v. Vipin @ Bhupender
FIR No. 576/2020
PS Harsh Vihar
u/s 380/457/411/34 IPC

19.01.2021

Present : Mr. Parshant Kumar, Ld. APP for the State.
Ld. LAC for accused.

An application for releasing the accused on personal bond has been moved on behalf of accused Vipin @ Bhupender. Perused.

It is submitted in the application that the accused/applicant has been granted bail by this court on 29.09.2020 subject to furnishing of bail bond of Rs.15,000/- with one surety in the like amount. However, accused/applicant has failed to furnish surety till date.

In view of the averments made in the application and the lapse of time after the passing of the bail order, the application is hereby allowed.

The accused/applicant be released on furnishing personal bond in the sum of Rs.15,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent is further directed to transmit the bail bond to the court. Further, in light of above, present order shall be treated as release warrant for accused.

Application is disposed off accordingly. Copy of the order be sent to Jail concerned, for compliance.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
19.01.2021

State v. Harish @ Golu
FIR No.001/2021
PS Farsh Bazaar
u/s 25/54/59 Arms Act

19.01.2021

Present : Mr. Parshant Kumar, Ld. APP for the State.
Ld. Counsel for accused.

This is the second application u/s. 437 Cr.P.C filed on behalf of applicant / accused namely Harish @ Golu for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that nothing has been recovered from the possession of the applicant/accused. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. Perused.

On the other hand, Ld. APP for the State has opposed the bail application submitting tht allegations are serious in nature.

Heard. Record perused.

IO has opposed the bail application submitting that there is previous involvement of the accused in similar cases and accused may jump the bail, if released on bail.

Considering the facts that accused is in JC since 03.01.2021, recovery has already been effected and trial will take its own time, hence, no fruitful purpose shall be served by keeping the accused behind the bar, accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.25,000/- with one local surety in the like amount.

Application is disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
19.01.2021

State v. Bhupender Yadav
FIR No.0012/21
PS Farsh Bazaar
u/s 420/468/471 IPC

19.01.2021

Present : Mr. Parshant Kumar, Ld. APP for the State.
Ld. Counsel for accused.

This is an application u/s. 437 Cr.P.C. filed on behalf of applicant / accused namely Bhupendra Yadav for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. Perused.

On the other hand, Ld. APP for the State has opposed the bail application submitting tht allegations are serious in nature.

Heard. Record perused.

IO has opposed the bail application submitting that main accused Narender Yadav, who is brother of applicant/accused is still absconding and case is in the initial stage of investigation.

Considering the facts that accused is in JC since 07.01.2021, investigation is at the initial stage, charges are serious in nature. The accused was running an online call center, hence, he may have cheated a large number of people. Considering the seriousness of allegations, the court does not deem it fit to grant bail to the accused. This court is not inclined to release the accused on bail. Accordingly, bail application is dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
19.01.2021

CR 74501/16
State v. Rakesh
FIR No.53/12
PS Farsh Bazaar

19.01.2021

Present : Mr. Parshant Kumar, Ld. APP for the State.
Ld. Counsel for accused.

This is an application u/s. 437 Cr.P.C. filed on behalf of applicant / accused namely Rakesh @ Rajesh for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused was declared PO by this court vide order dated 06.05.2019 and accused could not appear before the Court since he was ill for a long period of time. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply. As per reply of IO, accused may jump the bail as he was arrested after being declared PO.

Heard. Record perused.

Considering the fact that accused is in JC since 08.01.2021 and his reason for non-appearance to be satisfactory, no fruitful purpose shall be served by keeping the accused behind the bar, Hence, considering all the factors and circumstances of the case, accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.25,000/- with one local surety in the like amount with condition that he shall appear in the court on each and every date of proceedings.

IO is directed to file supplementary charge-sheet. Ahlmad is directed to revive the file on its original number and get it registered.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Put up for further proceedings on 25.01.2021.

(Ajeet Marayan)
MM-2/Shahdara/KKD/Delhi
19.01.2021